

- (b) if so, the details thereof;
- (c) whether it is also a fact that Government has prepared a draft note on the above; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) In pursuance to directions dated 10.05.2013 of Hon'ble Supreme Court and contradictory stands taken by the Governments of Karnataka and Tamil Nadu, there is a need to meticulously consider the matter from all angles before a decision is taken by the Government.

Construction of small ponds and dams

†1364. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Ministry would consider constructing smaller ponds and dams in the country including Uttarakhand for utilizing available water for drinking and irrigation;
- (b) if so, the number of proposals received by the Ministry from State Governments, public representatives and voluntary organizations; and
- (c) the details of the proposals approved so far by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Water being a State Subject, all Minor Irrigation Schemes as a whole are formulated, investigated, funded and implemented by the State Governments as per their own priorities. Ministry of Water Resources, River Development and Ganga Rejuvenation does not approve the Minor Irrigation Projects, under which the schemes for smaller ponds and dams are covered.

Devastating flood

†1365. SHRI RAMDAS ATHAWALE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the quantum of crops and property damaged every year due to devastating flood, State-wise;

†Original notice of the question was received in Hindi.